

**GOVERNMENT OF PUNJAB
DEPARTMENT OF TRANSPORT
(TRANSPORT -II BRANCH)**

ORDER

The 01-06-, 2020

No. 3/2/2011-2T2/ 583

- In exercise of the powers conferred by sub-section 3 of Section 13 of the Punjab Motor Vehicles Taxation Act, 1924 (Punjab Act No. 4 of 1924) (amended, 2007), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to exempt the persons owning transport vehicles from the operation of provisions of Section 8 and 11-A of the said Act, subject to the following conditions, namely:-

- (i) The owners of transport vehicle who are in arrears of taxes under the Punjab Motor Vehicles Taxation Act, 1924 can **pay the arrears of taxes within one month from the date 01.06.2020 to 30.06.2020 issue of this order.** No penalty or interest for late payment of tax shall be imposed/ recovered during this period.
- (ii) If the payment of arrears of tax is not made within the stipulated period, referred to in para (i) above, the arrears of tax alongwith penalty & interest shall become recoverable on the expiry of stipulated period.

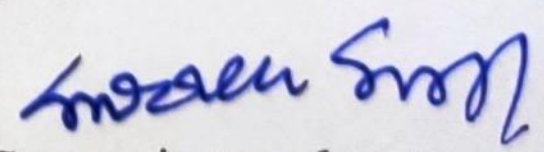

Dated, Chandigarh, the
01.06.2020

K.Siva Prasad, IAS
Principal Secretary to Govt. of Punjab
Department of Transport.

Endst. No. 3/2/2011-2T2/ 584

Dated, Chandigarh, the 01-06-2020

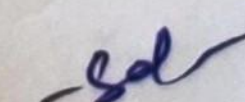
✓ A copy is forwarded to the Controller, Printing & Stationery Department, Punjab, Chandigarh for publication in the Punjab Government Gazette (ordinary). Fifty copies of this notification may be sent to this Department for official use.


Superintendent


Endst. No. 3/2/2011-2T2/

Dated, Chandigarh, the

A copy is forwarded to the State Transport Commissioner, Punjab, Chandigarh for information and necessary action.


Superintendent